

Stock of Sugar

1671. SHRI M.G. REDDY: Will the Minister of COMMERCE be pleased to state:

- (a) the latest stock position of sugar; and
 (b) the quantity proposed to be exported?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): As on 7th February, 1992, the stock of sugar has been provisionally estimated at 51.86 lakh tonnes.

(b) During the year 1991-92, a quantity of 5.61 lakh tonnes of sugar has been earmarked for export.

Import of Fish

1672. SHRI R. JEEVARATHINAM: Will the Minister of COMMERCE be pleased to state:

- (a) the quantity of fish imported during each of the last three years; and
 (b) the quantity proposed to be imported during 1992?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) According to Director General of International Trade (DGIT) no imports of fish were allowed during the last three years.

(b) There is no set target for import of fish during 1992.

Income Tax outstanding against Cine Stars

1673. SHRIMATI CHANDRA PRABHA URŚ:
 SHRI KASHIRAM RANA:

SHRI SURYA NARAYAN YADAV:

Will the Minister of FINANCE be pleased to state:

(a) the names of cine stars from whom income tax of more than Rs. 10 lakhs was to be realised at the end of financial years 1989-90 and 1990-91;

(b) the total income tax areas to be released from them during the above period; and

(c) the action taken to realise these arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWARTHAKUR): (a) The names of cine stars from whom income tax of more than Rs. 10 lakhs was to be realised at the end of each of the financial years 1989-90 and 1990-91, are as under:

-
1. Shashi Raj Kapoor
 2. Amjad Khan
 3. Rajesh Khanna
 4. Rati Agnihotri
 5. Raj Babbar
 6. Late Kishore Kumar Ganguly
 7. Shatrughan Sinha
 8. Rekha Ganeshan
 9. Amitabh Bachhan
 10. Late Prem Nazir
 11. A. Sridevi

12. S. Karnal Hassan
 13. R. Jayaprada
 14. G.S.R. Krishnemurthy
 15. Vijay Anand
 16. C. Suhasini

(b) The total income tax demands to be realised from them were Rs. 9.68 crores as on 31.3.1990 and Rs. 5.15 crores as on 31.3.1991.

(c) Apart from the action permissible under the Income-tax law for the realisation of outstanding tax dues, suitable administrative steps are continuously taken to reduce the tax arrears. The action taken varies from case to case. Legal actions include issue of notices for penalty for non-payment, issue of garnishee orders to attach bank accounts, debts, etc. and drawing up of tax recovery statements by the Tax Recovery Officers to enable them to effect recovery by attachment/sale of assets of the defaulters, in appropriate cases. Payment of tax in instalments has also been allowed in suitable cases. In all these cases, the

Assessing Officers are required to send dossier reports indicating the progress in the recovery of taxes and their reports are reviewed at the level of Commissioner of Income-tax and above, depending on the amount in arrears. Since a large part of the demand is disputed in appeals, etc. steps are also taken for expeditious disposals of appeals.

Export of Textile Products to Japan

1674. SHRI N. DENNIS: Will the Minister of TEXTILES be pleased to state:

(a) whether Indian Textile mills propose to export their products to Japan shortly; and

(b) if so, the details thereof, millwise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). Indian Textile Mills are already exporting their products to Japan. The exports by Indian Mills sector during the last three years to Japan are as follows:

Value in Rs. Crores

Year	Fabrics	Made-ups	Yarn	Total
1989	2.09	1.82	29.03	32.94
1990	0.44	1.36	21.08	22.88
1991	1.23	1.98	50.66	53.87

[Translation]

Export of Aluminium Wares

1675. SHRI PRABHU DAYAL
 KATHERIA:
 SHRI RAMKRISHNA

KUSMARIA:

SHRI BALRAJ PASSI:

Will the Minister of COMMERCE be pleased to state:

(a) the details of the countries identified so far by National Corporation of Small